

**Central Administrative Tribunal  
Principal Bench**

**OA No.1008/2017**

New Delhi, this the 24<sup>th</sup> day of March, 2017

**Hon'ble Mr. Justice Permod Kohli , Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri V. Satish Kumar,  
Aged 42 years, Group 'A' Deputy Director (Hort.)  
S/o Shri V. Kumaraswami,  
House No.76-A, Pocket C-1,  
Lawrence Road, Keshav Puram,  
New Delhi.

(By Advocate : Shri Rajeev Sharma)

...applicant

**Versus**

1. North Delhi Municipal Corporation,  
(through its Commissioner),  
Dr. S.P. Mukherjee Civic Centre,  
J.L. Marg, New Delhi.
2. The Commissioner,  
North Delhi Municipal Corporation,  
Dr. S.P. Mukherjee Civic Centre, 4<sup>th</sup> Floor,  
J.L. Marg, New Delhi.
3. Director (Personnel),  
North Delhi Municipal Corporation,  
Dr. S.P. Mukherjee Civic Centre,  
5<sup>th</sup> Floor,  
J.L. Marg, New Delhi.

...respondents

**ORDER (ORAL)**

**Mr. Justice Permod Kohli, Chairman :-**

After arguing for sometime Shri Rajeev Sharma, learned counsel, submits that the affected person who is a necessary party

has not been impleaded. He seeks to withdraw the OA with liberty to file a fresh one impleading the affected person as party respondents. Prayer allowed.

2. Accordingly, the OA is dismissed as withdrawn with the aforesaid liberty.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

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